

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 26.09.2013

CP No. 55/2012 (OA No. 137/2011)

Mr. C.P. Sharma, counsel for petitioner.
Mr. Amit Mathur, proxy counsel for
Mr. R.B. Mathur, counsel for respondents.

Heard learned counsel for the parties.

After examining the order and effect of it, we find that interference at this point may not be possible unless the Hon'ble Rajathan High Court decides a criminal appeal pending against the applicant. Only after that, his right will be crystallized and, therefore, giving liberty to the applicant to revive the Contempt Petition at that point of time, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

✓
(DR. K.B. SURESH)
JUDICIAL MEMBER

Kumawat